

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1508/2018  
M.A. No. 1709/2018  
M.A. No. 1708/2018

New Delhi, this the 31<sup>st</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)**

1. All India KVS Retired Teachers/  
Employee Welfare Society,  
Through its' President,  
Shri Jagat Singh, Aged 66 years,  
S/o Sh. Shri Chand,  
R/o H.No.604B, Plot No.6B,  
Harmony Apartments, Sector 23,  
Dwarka, New Delhi.
2. Smt. Dhanpati, Aged 64 years,  
W/o Shri Jagat Singh,  
Retired Teacher from KVS,  
R/o H.No. 604B, Plot No.6B,  
Harmony Apartments, Sector 23,  
Dwarka, New Delhi. .. Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India  
Through the Secretary,  
Ministry of Human Resources Development,  
Shashtri Bhawan, New Delhi-110011.
2. The Secretary,  
Ministry of Finance,  
Department of Expenditure,  
Govt. of India, New Delhi.
3. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110016. .. Respondents

(By Advocate: Shri Kuldeep Sharma for Shri Gyanendra Singh for R-1, Shri Acharya Santosh Prasad Chaurasiya for R-2 and Dr. Puran Chand for Shri S. Rajappa for R-3)

**ORDER (ORAL)**

Heard both the sides.

2. Office objection is over-ruled.
3. MA 1708/2018 filed for joining together is allowed.
4. MA 1709/2018 filed for seeking exemption is allowed.
5. The 1<sup>st</sup> applicant is an Association of All India KVS Retired Teachers/ Employees represented by its President and 2<sup>nd</sup> applicant is an affected retired Teacher of the KVS and they filed the O.A. seeking the following relief(s):
  - “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order of declaring to the effect the whole action of the respondents not extending revised pension as per the recommendation of 7<sup>th</sup> CPC to the retired teachers/employees of KVS is totally illegal, arbitrary and discriminatory and consequently, pass an order directing the respondents to revise the service pension of all the retired KVS employees including the applicants as per the recommendation of 7<sup>th</sup> CPC w.e.f 1.1.2016 with all the consequential benefits with arrears and with interest.
  - “(ii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicant.”
6. Dr. Puran Chand, learned proxy counsel for the respondent No.3 – KVS, on instructions, submits that they have already recommended and requested the respondent No.1 – Union of India to convey their permission to implement the orders issued by the

Department of Pension & Pensioners Welfare regarding the revision of pension of retired employees of Kendriya Vidyalaya Sangathan according to the 7<sup>th</sup> CPC and also produced a letter dated 11/12.09.2017 and certain other letters on the subject and they are waiting for the orders of the approval from the Union of India.

7. In the circumstances, the O.A. is disposed of, without going into the other merits of the case, by directing the respondent No.1 to take a final view on the claim of the applicant, duly keeping in view the recommendations made by the respondent No.3 – Kendriya Vidyalaya Sangathan, and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within a period of four weeks from the date of receipt of a certified copy of this order. No order as to costs.

**(V. AJAY KUMAR)**  
**Member (J)**

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